

[Shri Jawaharlal Nehru]

ed. But what is very important is the removal of a dispute over a large area, which was a matter of frequent dispute. That is a great advantage. They only main area mentioned in this, apart from Tukergam, is the Patharia Forest, which is a forest, as its name implies. A greater part of the forest area has gone to Pakistan but one part has been kept with India.

12 am.

Shri Panigrahi: May I ask whether the dispute is completely settled or there are other disputes also?

Shri Jawaharlal Nehru: I think it might be said that the disputes on the eastern border have been settled—the whole matter in connection with Trigura.

Shri Achar (Mangalore): Is it only a part of Tukergam or the whole of it which has been vacated?

Shri Jawaharlal Nehru: Only a small part was in their possession—about 200 acres. The rest was always in our possession. They are vacating that area.

Shri Tyagi (Dehra Dun): How many square miles is the area which is now going to be passed on to Pakistan according to this agreement?

Mr. Speaker: That has been asked.

Shri Tangamani (Madurai): May I know whether the boundary has been demarcated? On a previous occasion, we were told that in this area the boundary was yet to be demarcated and some miles were also given.

Mr. Speaker: He asks whether in pursuance of this agreement the boundary is being demarcated.

Shri Jawaharlal Nehru: Yes, Sir. It is going to be demarcated.

12.55 hrs.

COMPANIES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri A. C. Gaha (Barasat): Sir, I beg to move that the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, be extended upto the last day of the first week of the next session.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, be extended upto the last day of the first week of the next session."

The motion was adopted.

INDIAN PENAL CODE (AMENDMENT) BILL*

The Minister of Home Affairs (Shri G. B. Pant): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code".

The motion was adopted.

Shri G. B. Pant: Sir, I introduce the Bill.

CONSTITUTION (EIGHTH AMENDMENT) BILL*

The Minister of Home Affairs (Shri G. B. Pant): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

*Published in the Gazette of India Extraordinary, Part II—Section 3, dated 16-11-1959.